

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD.

Allahabad this the 25th day of May 1999

Original Application no. 338 of 1999.

Hon'ble Mr. S. Dayal, Administrative Member  
Hon'ble Mr. S.L. Jain, Judicial Member

Narender Dev Sharma, S/o Shri B.D. Sharma, r/o Q. no.  
19-A/450 O.F. Estate, Murad Nagar, Distt. Ghaziabad, U.P.

... Applicant.

C/A Sri A.K. Trevedi

Versus

1. Union of India through the Secretary, Ministry of Defence, Govt. Of India, New Delhi.
2. The Director General/Chairman, Ordnance Factory Board, Govt. of India, 10A, Auckland Road, Calcutta.
3. The Dy Director, (Vigilance) Ordnance Factory Board, 10-1, S.K. Bose Road, Calcutta.
4. The General Manager, Ordnance Factory, Muradnagar, Distt Ghaziabad (U.P.)

espondents.

C/R Sh. Shelekar

....2/-

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ORDER

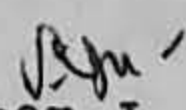
Hon'ble Mr. S. Dayal, Member-A.


Sri A.K. Trevedi learned counsel for the  
app' t. None for the respondents.

2. Learned counsel for the applicant mentions that  
the applicant has filed a <sup>revision</sup>~~review~~ petition dated 05.09.99  
and that it was sent to the respondents. He seeks that  
his revision petition may be disposed of.

3. In view of the prayer of the learned counsel  
for the applicant. We direct the respondents that in  
case they have received a copy of the <sup>revision</sup>~~review~~ petition  
they may dispose of the same one way or other within  
a period of three months from the date of receipt a copy  
this order.

4. There shall be no order as to costs.

  
Member-J

  
Member-A

/PC/

